

1	2	3	4	5
32.	Dadra & Nagar Haveli	204	216	12
33.	Daman & Diu	0	6	6
34.	Lakshadweep	0	26	26
35.	Puducherry	0	42	42
Grand Total		6,38,879	690,171	51292

* Revision in assessment was carried out due to significant improvements in the resolution and quality of satellite data, methodology of interpretation, scale of mapping and classification scheme so as to make these assessment comparable over a period of time.

** The States of Jharkhand, Chhattisgarh and Ultrakhand were not separate entities in 1995. Therefore, their forest cover in 2005 have been added to the forest cover of parent States for the purpose of change calculation.

National Environmental Corps

3588. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has any proposal to start a National Environment Corps (NEC) to create awareness to address the issue of environment through participation of schools and colleges on the line of National Cadet Core (NCC); and

(b) if so, whether it will be started in between the birthdays of Pt. Jawaharlal Nehru and Smt. Indira Gandhi to commemorate and hail their continuous commitment to environment protection?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests has at present no such proposal to start a National Environment Corps (NEC) to create awareness to address the issue of environment through participation of schools and colleges on the line of National Cadet Corps (NCC). However, under the various programmes of Environment Education Awareness & Training (EEAT) Scheme, National Green Corps (NGC) programme is currently operational for creating awareness to address the issue of environment through participation of schools.

Recycling of e-waste

†3589. MISS ANUSUIYA UIKEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

†Original notice of the question was received in Hindi.

- (a) whether the Government is aware of the quantum of waste emitted by electrical and electronic appliances in the country and the hazards on this account;
- (b) the states which are the major generators of e-waste, and the details thereof;
- (c) the details of rules framed by Government to dispose-off e-waste; and
- (d) whether waste emitted from electrical and electronic appliances is being disposed-off according to Government rules; and the number of recycling unit at present available in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Based on a survey carried out by the Central Pollution Control Board (CPCB), it is estimated that 1.47 lakh MT of e-waste was generated in the country in the year 2005. This is expected to increase to about 8.0 lakh MT by 2012. Ten states generate 70% of the total e-waste generated in the country. Maharashtra, Tamil Nadu, Andhra Pradesh, Uttar Pradesh, West Bengal, Delhi, Karnataka, Gujarat, Madhya Pradesh and Punjab are among top ten states generating e-waste.

(c) and (d) At present, management and handling of E-waste is governed under the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008. As per these rules, e-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committees. State Pollution Control Boards are empowered to take action in case of violation of these provisions. As per information provided by CPCB, there are 47 authorized e-waste recycling units having total capacity of 2,18,236 metric ton per annum.

The Ministry of Environment and Forests has recently notified a separate regulation entitled E-waste (Management and Handling) Rules 2011, which will come into force from 1st May, 2012. As per these Rules, Producers are responsible for collection of e-waste generated from the end of life of their products by setting up collection centers or take back systems either individually or collectively. Collection centers are required to obtain authorization from the State Pollution Control Board concerned. Dismantlers and Recyclers are required to obtain authorization and registration.